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Government of India
Ministry of Finance
(Department of Revenue)

Notification No.58/2014-Customs (N.T.)

New Delhi, 8th August, 2014

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Board of Excise and Customs hereby appoints the Additional Commissioner or Joint Commissioner of Customs, Mundra Port and Special Economic Zone, Custom House, Port User Building, Mundra to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) the Additional Commissioner or Joint Commissioner of Customs, Mundra Port and Special Economic Zone Custom House, Port User Building, Mundra;
- (ii) the Additional Commissioner or Joint Commissioner of Customs, Custom House, Near All India Radio Navrangpura, Ahmedabad-380009;

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Kiran Global Chem Limited, New No: 42, New Avadi Road, Kilpauk, Chennai and others *vide* show cause notice F.No. DRI/AZU/ INV-15/2013 dated the 23rd January, 2014 by the Additional Director, Directorate of Revenue Intelligence, Ahmadabad Zonal Unit, Ahmedabad-380007.

[F. No. 437/22/2014-Cus IV]

(R.P.Singh)
Director (Customs)